

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>Date of Order : 28th August, 2013 OA No. _____ (D.No.506/2013)</p> <p>Narpat Singh Versus Food Corporation of India</p> <p>Mr. Jagat Tolia, Advocate, present for applicant.</p> <p>The Registry has raised an objection regarding jurisdiction, although, it appears that there is no question of jurisdiction but, the fact remains that whether the applicant can approach this Tribunal against the F.C.I.</p> <p>Heard the learned counsel representing the applicant on the point of maintainability of this Application and perused the records. It is apparent that the applicant has sought a relief of his regularization in the Food Corporation of India and this Tribunal cannot entertain this Application because the said Department does not come in the purview of this Tribunal. Hence, the Registry is directed to return this Application to the counsel for applicant for placing the same before the appropriate Court.</p>

JKJ
{Justice Kailash Chandra Joshi}
Judicial Member

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